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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

R.A.NO.116/2002 IN
M.A.NO.1028/2002
O.A.NO.1465/2001

Monday, this the 8th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Lokender Singh ...Review Applicant
(By Advocate: Shri Ravi Kant Jain for Shri Arun
Bhardwaj)

Versus

Union of India & Ors. ...Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:

By the present R.A., the review applicant seeks review of the order passed by this Tribunal on 4.3.2002 in OA-1465/2001.

2. We have heard the learned proxy counsel for the review applicant. The arguments now sought to be advanced are the same which were advanced and duly considered by the Tribunal when the aforesaid order dated 4.3.2002 was passed. We have perused the aforesaid order and find that the same takes into account the various pleas raised on behalf of the review applicant and the order itself is a detailed order based on merits of the case. The learned proxy counsel has nothing new to add to the various pleas already advanced and considered by the Tribunal. The only new ground taken is that the vigilance report in the matter was before the respondents when they passed the order appointing the review applicant to the post in question. There is, however, no material to show that the said report was in fact before the respondents at the material time. The aforesaid

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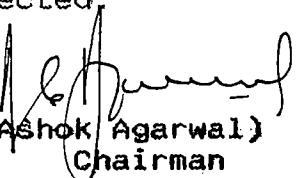
(2)

plea, therefore, is found by us ^{to be} untenable and is rejected. There is no mistake apparent on the face of the record and no case is made out for reviewing the aforesaid order in accordance with Order XLVII Rule 1 of the CPC read with Section 22 (3)(f) of the Administrative Tribunals Act, 1985.

3. In the circumstances, the RA is rejected.


(S.A.T. Rizvi)

Member (A)


(Ashok Agarwal)

Chairman

/sunil/